Annexure

Table of Fees

(pursuant to rule 12 of the Companies (Registration of Offices and Fees) Rules, 2014)

I. Fee for filings etc. under section 403 of the Companies Act, 2013

Table of fees for the documents required to be submitted, filed, registered or recorded or for any fact or information required or authorized to be registered under the Act, shall be submitted filed, registered or recorded within the time specified in the relevant provision on payment of fee as prescribed hereunder:-

A. TABLE OF FEES TO BE PAID TO THE REGISTRAR

(I) In respect of a company having a share capital:	Other than	*OPC and
	OPCs and	Small
	Small	Companies
	Companies	
1. (a) For OPC and small companies whose nominal		2000
share capital does not exceeds Rs. 10,00,000.		
(b) For every Rs. 10,000 of nominal share capital or part of Rs. 10,000 after the first Rs. 10,00,000 and upto Rs. 50,00,000		200
(c) For registration of a company whose nominal share	5000	
capital does not exceeds Rs. 1,00,000.		

with the following additional fees regulated according to the amount of nominal capital: (a) for every Rs. 10,000 of nominal share capital or part of Rs. 10,000 after the first Rs. 1,00,000 upto Rs. 5,00,000 (b) for every Rs. 10,000 of nominal share capital or part of Rs 10,000 after the first Rs. 5,00,000 upto Rs. 50,00,000 (c) for every Rs. 10,000 of nominal share capital or part of Rs. 10,000 after the first Rs. 50,00,000 upto Rs. one crore (d) for every Rs. 10,000 of nominal share capital or part of Rs. 10,000 after the first Rs. 1 crore. Provided that where the additional fees, regulated according to the amount of the nominal capital of a company, exceeds a sum of rupees two crore and fifty lakh, the total amount of additional fees payable for the registration of such company shall not, in any case, exceed rupees two crore and fifty lakhs. 3. For filing a notice of any increase in the	2. For registration of a company whose nominal share		
to the amount of nominal capital: (a) for every Rs. 10,000 of nominal share capital or part of Rs. 10,000 after the first Rs. 1,00,000 upto Rs. 5,00,000 (b) for every Rs. 10,000 of nominal share capital or part of Rs 10,000 after the first Rs. 5,00,000 upto Rs. 50,00,000 (c) for every Rs. 10,000 of nominal share capital or part of Rs. 10,000 after the first Rs. 50,00,000 upto Rs. one crore (d) for every Rs. 10,000 of nominal share capital or part of Rs. 10,000 after the first Rs. 1 crore. Provided that where the additional fees, regulated according to the amount of the nominal capital of a company, exceeds a sum of rupees two crore and fifty lakh, the total amount of additional fees payable for the registration of such company shall not, in any case, exceed rupees two crore and fifty lakhs. 3. For filing a notice of any increase in the	capital exceeds Rs. 1,00,000, the above fee of Rs. 5,000		
(a) for every Rs. 10,000 of nominal share capital or part of Rs. 10,000 after the first Rs. 1,00,000 upto Rs. 5,00,000 (b) for every Rs. 10,000 of nominal share capital or part of Rs 10,000 after the first Rs. 5,00,000 upto Rs. 50,00,000 (c) for every Rs. 10,000 of nominal share capital or part of Rs. 10,000 after the first Rs. 50,00,000 upto Rs. one crore (d) for every Rs. 10,000 of nominal share capital or part of Rs. 10,000 after the first Rs. 1 crore. Provided that where the additional fees, regulated according to the amount of the nominal capital of a company, exceeds a sum of rupees two crore and fifty lakh, the total amount of additional fees payable for the registration of such company shall not, in any case, exceed rupees two crore and fifty lakhs. 3. For filing a notice of any increase in the	with the following additional fees regulated according		
of Rs. 10,000 after the first Rs. 1,00,000 upto Rs. 5,00,000 (b) for every Rs. 10,000 of nominal share capital or part of Rs 10,000 after the first Rs. 5,00,000 upto Rs. 50,00,000 (c) for every Rs. 10,000 of nominal share capital or part of Rs. 10,000 after the first Rs. 50,00,000 upto Rs. one crore (d) for every Rs. 10,000 of nominal share capital or part of Rs. 10,000 after the first Rs. 1 crore. Provided that where the additional fees, regulated according to the amount of the nominal capital of a company, exceeds a sum of rupees two crore and fifty lakh, the total amount of additional fees payable for the registration of such company shall not, in any case, exceed rupees two crore and fifty lakhs. 3. For filing a notice of any increase in the	to the amount of nominal capital:		
of Rs. 10,000 after the first Rs. 1,00,000 upto Rs. 5,00,000 (b) for every Rs. 10,000 of nominal share capital or part of Rs 10,000 after the first Rs. 5,00,000 upto Rs. 50,00,000 (c) for every Rs. 10,000 of nominal share capital or part of Rs. 10,000 after the first Rs. 50,00,000 upto Rs. one crore (d) for every Rs. 10,000 of nominal share capital or part of Rs. 10,000 after the first Rs. 1 crore. Provided that where the additional fees, regulated according to the amount of the nominal capital of a company, exceeds a sum of rupees two crore and fifty lakh, the total amount of additional fees payable for the registration of such company shall not, in any case, exceed rupees two crore and fifty lakhs. 3. For filing a notice of any increase in the			
(d) for every Rs. 10,000 of nominal share capital or part of Rs. 10,000 after the first Rs. 50,00,000 upto Rs. 50,00,000 (e) for every Rs. 10,000 of nominal share capital or part of Rs. 10,000 after the first Rs. 50,00,000 upto Rs. one crore (d) for every Rs. 10,000 of nominal share capital or part of Rs. 10,000 after the first Rs. 1 crore. Provided that where the additional fees, regulated according to the amount of the nominal capital of a company, exceeds a sum of rupees two crore and fifty lakh, the total amount of additional fees payable for the registration of such company shall not, in any case, exceed rupees two crore and fifty lakhs. 3. For filing a notice of any increase in the	(a) for every Rs. 10,000 of nominal share capital or part	400	
(b) for every Rs. 10,000 of nominal share capital or part of Rs 10,000 after the first Rs. 5,00,000 upto Rs. 50,00,000 (c) for every Rs. 10,000 of nominal share capital or part of Rs. 10,000 after the first Rs. 50,00,000 upto Rs. one crore (d) for every Rs. 10,000 of nominal share capital or part of Rs. 10,000 after the first Rs. 1 crore. Provided that where the additional fees, regulated according to the amount of the nominal capital of a company, exceeds a sum of rupees two crore and fifty lakh, the total amount of additional fees payable for the registration of such company shall not, in any case, exceed rupees two crore and fifty lakhs. 3. For filing a notice of any increase in the	of Rs. 10,000 after the first Rs. 1,00,000 upto Rs.		
of Rs 10,000 after the first Rs. 5,00,000 upto Rs. 50,00,000 (c) for every Rs. 10,000 of nominal share capital or part of Rs. 10,000 after the first Rs. 50,00,000 upto Rs. one crore (d) for every Rs. 10,000 of nominal share capital or part of Rs. 10,000 after the first Rs. 1 crore. Provided that where the additional fees, regulated according to the amount of the nominal capital of a company, exceeds a sum of rupees two crore and fifty lakh, the total amount of additional fees payable for the registration of such company shall not, in any case, exceed rupees two crore and fifty lakhs. 3. For filling a notice of any increase in the	5,00,000		
(c) for every Rs. 10,000 of nominal share capital or part of Rs. 10,000 after the first Rs. 50,00,000 upto Rs. one crore (d) for every Rs. 10,000 of nominal share capital or part of Rs. 10,000 after the first Rs. 1 crore. Provided that where the additional fees, regulated according to the amount of the nominal capital of a company, exceeds a sum of rupees two crore and fifty lakh, the total amount of additional fees payable for the registration of such company shall not, in any case, exceed rupees two crore and fifty lakhs. 3. For filing a notice of any increase in the	(b) for every Rs. 10,000 of nominal share capital or part	300	
(c) for every Rs. 10,000 of nominal share capital or part of Rs. 10,000 after the first Rs. 50,00,000 upto Rs. one crore (d) for every Rs. 10,000 of nominal share capital or part of Rs. 10,000 after the first Rs. 1 crore. Provided that where the additional fees, regulated according to the amount of the nominal capital of a company, exceeds a sum of rupees two crore and fifty lakh, the total amount of additional fees payable for the registration of such company shall not, in any case, exceed rupees two crore and fifty lakhs. 3. For filing a notice of any increase in the	of Rs 10,000 after the first Rs. 5,00,000 upto Rs.		
of Rs. 10,000 after the first Rs. 50,00,000 upto Rs. one crore (d) for every Rs. 10,000 of nominal share capital or part of Rs. 10,000 after the first Rs. 1 crore. Provided that where the additional fees, regulated according to the amount of the nominal capital of a company, exceeds a sum of rupees two crore and fifty lakh, the total amount of additional fees payable for the registration of such company shall not, in any case, exceed rupees two crore and fifty lakhs. 3. For filing a notice of any increase in the	50,00,000		
crore (d) for every Rs. 10,000 of nominal share capital or part of Rs. 10,000 after the first Rs. 1 crore. Provided that where the additional fees, regulated according to the amount of the nominal capital of a company, exceeds a sum of rupees two crore and fifty lakh, the total amount of additional fees payable for the registration of such company shall not, in any case, exceed rupees two crore and fifty lakhs. 3. For filing a notice of any increase in the	(c) for every Rs. 10,000 of nominal share capital or part	100	
capital or part of Rs. 10,000 after the first Rs. 1 crore. Provided that where the additional fees, regulated according to the amount of the nominal capital of a company, exceeds a sum of rupees two crore and fifty lakh, the total amount of additional fees payable for the registration of such company shall not, in any case, exceed rupees two crore and fifty lakhs. 3. For filing a notice of any increase in the	of Rs. 10,000 after the first Rs. 50,00,000 upto Rs. one		
capital or part of Rs. 10,000 after the first Rs. 1 crore. Provided that where the additional fees, regulated according to the amount of the nominal capital of a company, exceeds a sum of rupees two crore and fifty lakh, the total amount of additional fees payable for the registration of such company shall not, in any case, exceed rupees two crore and fifty lakhs. 3. For filing a notice of any increase in the	crore		
Provided that where the additional fees, regulated according to the amount of the nominal capital of a company, exceeds a sum of rupees two crore and fifty lakh, the total amount of additional fees payable for the registration of such company shall not, in any case, exceed rupees two crore and fifty lakhs. 3. For filing a notice of any increase in the	(d) for every Rs. 10,000 of nominal share	75	
Provided that where the additional fees, regulated according to the amount of the nominal capital of a company, exceeds a sum of rupees two crore and fifty lakh, the total amount of additional fees payable for the registration of such company shall not, in any case, exceed rupees two crore and fifty lakhs. 3. For filing a notice of any increase in the	capital or part of Rs. 10,000 after the first Rs. 1		
regulated according to the amount of the nominal capital of a company, exceeds a sum of rupees two crore and fifty lakh, the total amount of additional fees payable for the registration of such company shall not, in any case, exceed rupees two crore and fifty lakhs. 3. For filing a notice of any increase in the	crore.		
regulated according to the amount of the nominal capital of a company, exceeds a sum of rupees two crore and fifty lakh, the total amount of additional fees payable for the registration of such company shall not, in any case, exceed rupees two crore and fifty lakhs. 3. For filing a notice of any increase in the			
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nominal capital of a company, exceeds a sum of rupees two crore and fifty lakh, the total amount of additional fees payable for the registration of such company shall not, in any case, exceed rupees two crore and fifty lakhs. 3. For filing a notice of any increase in the	Provided that where the additional fees,		
of rupees two crore and fifty lakh, the total amount of additional fees payable for the registration of such company shall not, in any case, exceed rupees two crore and fifty lakhs. 3. For filing a notice of any increase in the	regulated according to the amount of the		
amount of additional fees payable for the registration of such company shall not, in any case, exceed rupees two crore and fifty lakhs. 3. For filing a notice of any increase in the	nominal capital of a company, exceeds a sum		
amount of additional fees payable for the registration of such company shall not, in any case, exceed rupees two crore and fifty lakhs. 3. For filing a notice of any increase in the	of rupees two crore and fifty lakh, the total		
registration of such company shall not, in any case, exceed rupees two crore and fifty lakhs. 3. For filing a notice of any increase in the			
case, exceed rupees two crore and fifty lakhs. 3. For filing a notice of any increase in the	_ `		
3. For filing a notice of any increase in the			
nominal share capital of a company, the	3. For filing a notice of any increase in the		
	nominal share capital of a company, the		

difference between the fees payable on the		
increased share capital on the date of filing the		
notice for the registration of a company and the		
fees payable on existing authorized capital, at		
the rates prevailing on the date of filing the		
notice.		
4. For registration of any existing company,		
except such companies as are by this Act		
exempted from payment of fees in respect of		
registration under this Act, the same fee is		
charged for registering a new company.		
5. For submitting, filing, registering or		
recording any document by this Act required		
or authorised to be submitted, filed, registered		
or recorded		
(a) in respect of a company having a nominal share	200	
capital of upto 1,00,000.		
(b) in respect of a company having a nominal share	300	
capital of Rs. 1,00,000 or more but less than		
Rs.5,00,000.		
(c) in respect of a company having a nominal share	400	
capital of Rs. 5,00,000 or more but less than		
Rs.25,00,000		
	E 00	
(d) in respect of a company having a nominal share	500	
capital of Rs.25,00,000 or more but less than Rs. 1		
crore or more.		

(e) in respect of a company having a nominal share	600	
capital of Rs. 1 crore or more.		
6 . For making a record of or registering any fact by this		
Act required or authorised to be recorded or registered		
by the Registrar -		
(a) in respect of a company having a nominal share	200	
capital of upto 1,00,000.		
(b) in respect of a company having a nominal share	300	
capital of Rs. 1,00,000 or more but less than		
Rs.5,00,000.		
(c) in respect of a company having a nominal share	400	
capital of Rs. 5,00,000 or more but less than		
Rs.25,00,000		
(d) in respect of a company having a nominal share	500	
capital of Rs.25,00,000 or more but less than Rs. 1		
crore or more.		
(e) in respect of a company having a nominal share	600	
capital of Rs. 1 crore or more.		
(II) In respect of a company not having a share		
capital:		
7. For registration of a company whose number of	2	000
members as stated in the articles of association, does		
not exceed 20		
8. For registration of a company whose number of	5	000
members as stated in the articles of association,		
exceeds 20 but does not exceed 200		
9. For registration of a company whose number of		
members as stated in the articles of association,		
exceeds 200 but is not stated to be unlimited, the		
above fee of Rs.5,000 with an additional Rs. 10 for		
every member after first 200.		

10. For registration of a company in which the	10000
number of members is stated in the articles of	
association to be unlimited.	
11. For registration of any increase in the number of	
members made after the registration of the company,	
the same fees as would have been payable in respect	
of such increase, if such increase had been stated in	
the articles of association at the time of registration:	
Provided that no company shall be liable to pay on	
the whole a greater fee than Rs. 10,000 in respect of	
its number of members, taking into account the fee	
paid on the first registration of the company.	
12. For registration of any existing company except	
such companies as are by this Act exempted from	
payment of fees in respect of registration under this	
Act, the same fee as is charged for registering a new	
company.	
13. For filing or registering any document by this Act	200
required or authorized to be filed or registered with	
the Registrar.	
14. For making a record of or registering any fact by	200
this Act required or authorized to be recorded or	
registered by the Registrar.]	

(1) The above table prescribed for small companies (as defined under section 2(85) of the Act) and one person companies defined under Rule related to Chapter II r/w 2(62) of the Act shall be applicable provided the said company shall remain as said class of company for a period not less than one year from its incorporation.

- (2) The above table of fee shall be applicable for any such intimation to be furnished to the Registrar or any other officer or authority under section 159 of the Act, filing of notice of appointment of auditors or Secretarial Auditor or Cost Auditor.
- (3) The above table of fee and calculation of fee as applicable for increase in authorised capital shall be applicable for revised capital in accordance with sub-section (11) of 233 of the Act, (after setting off fee paid by the transferor company on its authorised capital prior to its merger or amalgamation with the transferee company).
- (4) The above table of fee shall be applicable for filing revised financial statement or board report under section 130 and 131 of the Act.

B. Following table of additional fees shall be applicable for delays in filing of the forms other than for increase in Nominal Share Capital

SI	Period of delays	Forms including charge
no		documents
01	upto 15 days (sections 93,139 and 157)	One time
02	More than 15 days and upto 30 days (Sections 93, 139 and 157) and upto 30 days in remaining forms.	2 times of normal filing fees
03	More than 30 days and upto 60 days	4 times of normal filing fees
04	More than 60 days and upto 90 days	6 times of normal filing fees
05	More than 90 days and upto 180 days	10 times of normal filing fees
06	More than 180 days and upto 270 days	12 times of normal filing fees

Note;- (1)The additional fee shall also applicable to revised financial statement or board's report under sections 130 and 131 of the Act and secretarial audit report filed by the company secretary in practice under section 204 of the Act.

- (2) The belated filing of documents/forms (including increasing in nominal capital and delay caused thereon) which were due to be filed whether in Companies Act, 1956 Act or the Companies Act, 2013 Act i.e due for filing prior to notification of these fee rules , the fee applicable at the time of actual filing shall be applicable.
- (3) Delay beyond 270 days, the second proviso to sub-section (1) of section 403 of the Act may be referred.

C. For increase in authorised capital, the additional fees shall be applicable at the following rates:-

	Delay upto 6 months	Delay beyond 6 months	
slab	2.5 % per month on the fees	es 3% per month on the fe	
	payable under para I.3 or	payable under para I.3 or II.12	
	II.12 of Table A above as the	of Table A above as the case	
	case may be.	may be.	

(1) The above fee table shall also be applicable for delay in filing application with Registrar under sub-section (11) of section 233 of the Act.

II. FEE ON APPLICATIONS (including Appeal) made to Central Government under sub-section (2) of Section 459 of the Companies Act, 2013.

1	For Application made	Other than OPCs	OPC and
		and Small	Small
		Companies	Companies
(i)	By a company having an authorized share		
	capital of:		
	a) Upto Rs. 25,00,000	2,000	1000
	b) More than Rs.25,00,000 and upto	5,000	2500
	Rs.50,00,000		
	c) More than 50,00,000 and upto Rs. 5,00,00,000	10,000	
	d) More than Rs. 5,00,00,000 and upto	15,000	
	Rs. 10 crores	20.000	
	e) More than Rs. 10 crores	20,000	
(ii)	By a company limited by guarantee but not having a share capital	2,000	

(iii)	By an Association or proposed company for issue of license under section 8 of the Act	2,000	
(iv)	By a company having a valid license issued under section 8 of the Act	2000	
(v)	By a foreign company	5,000	
(vi)	Application for allotment of Director Identification Number (DIN) under section 153 of the Act	500	

- (1) Every application to the Registrar of Companies filed by any person for reservation of name under sub-section (4) of section 4 of the Companies Act, 2013 shall be accompanied with the fee of Rs. 1,000/-.
- (2) For every application made to Regional Director (including appeal) or Registrar of Companies (except specifically stated elsewhere), Table of fees as above shall be applicable.

Note: The separate fee schedule shall be prescribed under subsection (2) of section 459 of the Act for applications to be filed before Tribunal.

III. Annual Fee payable by a dormant company under sub-section (5) of section 455 of the Companies Act, 2013.

1	For Application made	Other than	OPC and
		OPCs and	Small
		Small	Companies
		Companies	
(i)	By a company having an authorized share capital of:		
	a) Upto Rs. 25,00,000	2,000	1000
	b) More thanRs.25,00,000 and upto Rs.50,00,000	5,000	2500
	c) More than 50,00,000 and upto Rs. 5,00,00,000	10,000	
	d) More than Rs. 5,00,00,000 and upto Rs. 10 crores	15,000	
	e) More than Rs. 10 crores	20,000	
(ii)	By a company limited by guarantee but not having a share capital	2,000	

IV. Fee for Inspection and providing certified copies of documents kept by the Registrar under section 399 of the Act.

- (i) Under clause (a) of sub-section (1) of section 399 of the Act Rs.100/-
- (ii) Under clause (b) of sub-section (1) of section 399 of the Act
 - (a) For copy of Certificate of Incorporation Rs. 100/-
 - (b) For copy or extract of other documents including hard copy of such document on computer readable media Rs.25 per page.

V. Fee for registration of documents under section 385 of the Act.

Rs.6000/- for each document.

VI. Fees for Removal of Names of Companies from the Registrar of Companies under section 248 (2) of the Act.

Rs.5000/-

F.No. 01/16/2013 CL-V

(Renuka Kumar)
Joint Secretary to the Govt of India

INSTRUCTIONS

- **1.**Payment of fees Except as otherwise provided elsewhere, the table of fees annexed to the Companies (Registration Offices and Fees), Rules 2014, shall be payable in the following head.
- (1) fees payable to the Registrar in pursuance of the Act or any rule or regulation made or notification issued thereunder shall be paid to the Registrar on any authorized bank by the Ministry of Corporate Affairs and acting as the agent of the Reserve Bank of India for credit under the following head, namely:

Major Head	Alphanumeric code description	Account Code	Serial Code	Source category check digit
1475	Other general Economic service Regulation of joint stock companies (a) Registration fees (b) Filing fees (c) inspection and copying fee (d) other fees	147500105 14750010599 14750010598 14750010597 14750010596	14750006 14750032 14750033 14750034 14750035	113 114 117 112 119

- (2) Where application is filed through electronic media or through any other computer readable media, the user may choose any one of the following payment options namely, (i) Credit Card; or (ii) Internet Banking; or (iii) Remittance at the Bank Counter or (iv) any other mode as approved by the Central Government. The requisite fee as specified in Companies (Registration Offices and Fees), Rules 2014 shall be payable through any of the accredited branches of the following Banks.
 - (a) Punjab National Bank
 - (b) State Bank of India
 - (c) Indian Bank
 - (d) ICICI Bank
 - (e) HDFC Bank
 - (f) Union Bank of India"

(3) The fees payable to the Registrars may be paid bank drafts payable at drawn	on	banks,
located at the same city or town as the office of the Registrar:		

(4) Where a fee payable to the Registrar is paid through bank drafts as, aforesaid it shall not be deemed to have been paid unless and until the relevant drafts are cashed and the amount credited."